



2026:AHC:175344

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8570 of 2026**

Saddam Husain

.....Applicant(s)

Versus

State Of U.P. And 2 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Farha Naz
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE VIVEK KUMAR SINGH, J.

1. Heard Learned counsel for the applicant and Learned A.G.A. for the State as well as perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 43 of 2026, under Sections 191(2), 191(3), 190, 121(1), 132, 352, 115(2), 109(1) BNS, Police Station- Pakbada, District Moradabad, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the abovementioned case.

3. Learned counsel for the applicant contends that the applicant has been named in the FIR along with 10 other accused persons and 7 to 8 unknown persons. The FIR has been lodged against the applicant by one Shrikant Chaudhary, Sub Inspector, PS Pakbada, Moradabad. A general role has been assigned to the applicant and the other accused of assaulting police personnel, who had gone to interrogate one Jabir. Learned counsel contends that in the said incident, the police have falsely implicated the residents of the locality. No police personnel has received injury which may be considered to be grievous in nature or dangerous to life. The applicant has no criminal antecedents. The applicant and the other accused had filed a writ petition being Criminal Misc. Writ Petition No.10926 of 2026 in which the 6 petitioners, who were women, had been granted protection from arrest until further orders by the Court, and the writ petition of the applicant and the other accused petitioners was dismissed. The applicant has, therefore, filed the present anticipatory bail

application.

4. Learned AGA has opposed the prayer for bail and has contended that the applicant and the other accused have thwarted the due process of investigation and performance of duty by the police personnel. They have also assaulted the police personnel who have received injuries. Even the uniform of one of the police personnel has been torn by the accused. Learned AGA, however, has not disputed the fact that the applicant has no criminal antecedents.

5. I have considered the submissions made by the Learned counsel for the parties.

6. The applicant has been given a general role. None of the police personnel are stated to have received any injury which may be considered to be dangerous to life. The applicant has no criminal antecedents and is stated to be a young man aged about 34 years.

7. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is allowed.

9. In the event of the arrest of the applicant- **Saddam Husain** he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission

of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Vivek Kumar Singh,J.)

August 19, 2026
A.P. Pandey